

THE EMBLEMS AND NAMES (PREVENTION OF IMPROPER USE) RULES, 1982¹

In exercise of the powers conferred by section 9 of the Emblems and Names (Prevention of Improper Use) Act, 1950 (12 of 1950), Central Government hereby makes the following rules, namely:—

1. Short title and commencement.—(1) These rules may be called the Emblems and Names (Prevention of Improper Use) Rules, 1982.

(2) They shall come into force on the date² of their publication in the Official Gazette.

2. Definitions.—In these rules, unless the context otherwise requires,—

(a) "Act" means the Emblems and Names (Prevention of Improper Use) Act, 1950 (12 of 1950);

(b) "Committee" means the Committee appointed by the Central Government under rule 4;

(c) "designated officer" means an officer designated by the Central Government under rule 3;

(d) "Schedule" means Schedule to the Act.

3. Appointment of designated officer.—The Central Government may, for purposes of these rules designate an officer who shall not be below the rank of a Group 'A' officer of the Central Government as designated officer.

4. Appointment of Committee.—The Central Government may appoint a Committee for purposes of these rules consisting of,—

(i) an officer of the Central Government not below the rank of a Joint Secretary to the Government of India in the Ministry/ Department of that Government which is administratively concerned with the administration of the Act

—Chairman;

(ii) an officer of the Ministry of Law, Justice and Company Affairs in the Department of Legal Affairs

—Member;

(iii) an officer of the Ministry of Home Affairs

—Member.

5. Co-option of Members of the Committee.—The Committee may, at its discretion co-opt any person or persons of eminence/erudition not exceeding two at a time as its members for considering any proposal or classes of proposals for the consideration of which such persons' views are considered valuable by the Committee.

6. Processing of proposals.—Any proposal for making additions or alterations to the Schedule received by the Central Government from any State Government, local authority or any other source, shall be referred to the designated officer who shall, after examining the same and after classifying the said proposals in

1. *Vide* S.O. 4100, dated 27th November, 1982, published in the Gazette of India, No. 50, Pt. II, Sec. 3 (2), dated 11th December, 1982.

2. Came into force on 11-12-1982.

